

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2024 along with IA No.56/2024

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003.

Petitioner : Avaada Energy Private Limited (AEPL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **18.10.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Shreysth Sharma, Advocate, AEPL
Shri Abhinav Kapoor, AEPL
Ms. Disha Purwar, AEPL
Ms. Pallavi Saigal, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Divyanshu Sharma, Advocate, UPPCL
Shri Shashwat Singh, Advocate, UPPCL
Shri Savyasachi Saumitra, Advocate, UPPCL
Shri Ranjeet Rajput, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

At the outset, learned counsel for Respondent No.4, Green Infra Clean Wind Limited (GICWL), submitted that the Respondent has been impleaded in the matter only recently and be permitted to file its reply.

2. Learned counsel for the Petitioner also sought liberty to file an additional affidavit and also the rejoinder(s) to the reply, if any.

3. Considering the submissions made by the learned counsel for the parties, the Commission directed the Petitioner to file its additional affidavit within a week. The Commission also permitted all the Respondents, including GICWL, to file their reply, if any, within two weeks thereafter with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter. Further, CTUIL was also directed to file the following details/information on an affidavit within two weeks:

(a) In how many cases has CTUIL allowed the Connectivity in a different cluster/complex based on the criteria of “project location near to pooling station” despite the fact that the connectivity applicant has applied for connectivity at another pooling station in a different complex/cluster? CTUIL is to submit the details of such cases along with the relevant minutes.

(b) What are the criteria being adopted by CTUIL for allowing the change in location of the connectivity based on “project location near to pooling station”.

Whether CTUIL considers any specific radial distance (in kms) of the project location from the pooling station while allowing such connectivity?

(c) Green Infra Clean Wind Limited, in its application dated 18.12.2023, mentioned the distance from Fatehgarh-IV pooling station from their project as 40 KM. However, CTUIL in its submissions dated 22.08.2024 submitted that Green Infra project's distance from Fatehgarh-IV PS is about 190 Km. CTUIL to clarify whether such discrepancy in the application was notified to green infra at the application stage?

(d) What is the distance of Green Infra's project from Bhadla-II PS?

4. The Petition will be listed for hearing on **12.12.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)